

**NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH at AHMEDABAD**

**TP 36 of 2019 [TP 111 of 2016 in (CP 79 of 2015)]**

**Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2019**

Name of the Company: Rajiv Nahar & Ors  
V/s  
Aeon Housing Pvt Ltd & ors

Section of the Companies Act : Section 397-398 of Companies Act


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RASAT LOHIA (for Jatin Sehgal)	ADVOCATE	PETITIONER	KJS
2.				

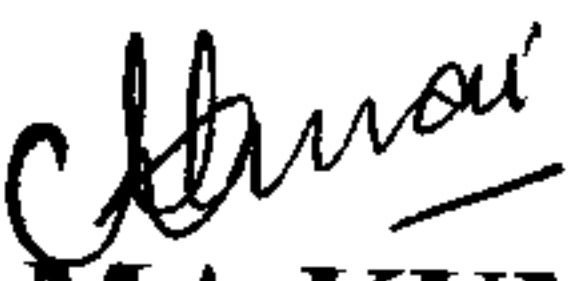
**ORDER**

The Petitioner is represented through respective Counsel(s).

Learned lawyer for the Petitioner fairly informed that Learned lawyer of the Respondent is coming from the Bombay and due to some unavoidable circumstance he could not appeared today. In view of this, the matter is adjourned.

List the matter on 17.01.2020.

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(MANORAMA KUMARI)  
MEMBER (JUDICIAL)

Dated this the 12th day of December, 2019.